



ಕರ್ನಾಟಕ ವಿಧಾನಸಭೆ
ಹದಿನ್ಯೇಂದ್ರನೇ ವಿಧಾನಸಭೆ
ಹದಿಮೂರನೇ ಅಧಿವೇಶನ

ಕರ್ನಾಟಕ ಸಾಫಂಪು (ಮೂರನೇ ತಿದ್ಯುಪಡಿ) ವಿಧೇಯಕ, 2022
(2022ರ ವಿಧಾನಸಭೆಯ ವಿಧೇಯಕ ಸಂಖ್ಯೆ-24)

ಕರ್ನಾಟಕ ಸಾಫಂಪು ಅಧಿನಿಯಮ, 1957ನ್ನು ಮತ್ತೆಷ್ಟು ತಿದ್ಯುಪಡಿ ಮಾಡಲು ಒಂದು ವಿಧೇಯಕ.

ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ ಕಂಡುಬರುವ ಉದ್ದೇಶಗಳಿಗಾಗಿ ಕರ್ನಾಟಕ ಸಾಫಂಪು ಅಧಿನಿಯಮ, 1957 (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 34) ನ್ನು ಮತ್ತೆಷ್ಟು ತಿದ್ಯುಪಡಿ ಮಾಡುವುದು ಯುಕ್ತವಾಗಿರುವುದರಿಂದ;

ಇದು ಭಾರತ ಗೌರಾಜ್ಯದ ಎಪ್ಪತ್ತೊರನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ವಿಧಾನಮಂಡಲದಿಂದ ಈ ಮುಂದಿನಂತೆ ಅಧಿನಿಯಮೀತವಾಗಲಿ:-

1. ಸಂಕ್ಷಿಪ್ತ ಹೆಸರು ಮತ್ತು ಪಾರಂಭ.- (1) ಈ ಅಧಿನಿಯಮವನ್ನು ಕರ್ನಾಟಕ ಸಾಫಂಪು (ಮೂರನೇ ತಿದ್ಯುಪಡಿ) ಅಧಿನಿಯಮ, 2022 ಎಂದು ಕರೆಯಲಿಕ್ಕು.

(2) ಇದು ಈ ಕೂಡಲೆ ಜಾರಿಗೆ ಬರತಕ್ಕು.

2. ಅನುಸೂಚಿಯ ತಿದ್ಯುಪಡಿ.- ಕರ್ನಾಟಕ ಸಾಫಂಪು ಅಧಿನಿಯಮ, 1957 (1957ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 34)ರ ಅನುಸೂಚಿಯಲ್ಲಿನ 52ನೇ ಅನುಚ್ಛೇದದ (ಡಿ) ಖಂಡದಲ್ಲಿ,-

(i) ಪರಂತುಕದಲ್ಲಿ “ಮತ್ತು” ಎಂಬ ಪದದ ಬದಲಿಗೆ “ಅಥವಾ” ಎಂಬ ಪದವನ್ನು ಪ್ರತಿಯೋಜಿಸತಕ್ಕು; ಮತ್ತು

(ii) ಹಾಗೆ ತಿದ್ಯುಪಡಿ ಮಾಡಲಾದ ಪರಂತುಕದ ತರುವಾಯ ಈ ಮುಂದಿನದನ್ನು ಸೇರಿಸತಕ್ಕು; ಎಂದರೆ:-

“ವಿವರಣೆ: ಈ ಖಂಡದ ಉದ್ದೇಶಕ್ಕಾಗಿ “ನಾಯಸ್” (trust) ಎಂದರೆ ಆದಾಯ ತೆರಿಗೆ ಅಧಿನಿಯಮ, 1961 (1961ರ ಕೇಂದ್ರ ಅಧಿನಿಯಮ ಸಂ.43)ರ 12ಎಲ್ಲ ಅಥವಾ 12ಎಬ್ಬಿ ಪ್ರಕರಣಗಳೇ ಉಪಬಂಧಗಳೇ ಅಡಿಯಲ್ಲಿ ನೋಂದಾಯಿತವಾಗಿರುವ ಯಾವುದೇ ಘಟಕವನ್ನು ನಾಯಸವು ಒಳಗೊಂಡಿರತಕ್ಕು.

ಉದ್ದೇಶಗಳು ಮತ್ತು ಕಾರಣಗಳ ಹೇಳಿಕೆ

ಆದಾಯ ತೆರಿಗ ಅಧಿನಿಯಮ, 1961 (1961ರ ಕೇಂದ್ರ ಅಧಿನಿಯಮ ಸಂ.43)ರ 12ಎಲ ಅಥವಾ 12ಎಬಿ ಪ್ರಕರಣಗಳ ಉಪಭಂಡಗಳ ಅಡಿಯಲ್ಲಿನ “ನಾಯಕ”ಕ್ಕೆ ವಿವರಣೆಯನ್ನು ನೀಡಲು ಕನಾರಟಕ ಸಾಫಿಲ್ ಅಧಿನಿಯಮ, 1957 (1957ರ ಕನಾರಟಕ ಅಧಿನಿಯಮ 34)ನ್ನು ಮತ್ತೊಮ್ಮೆ ತಿದ್ಯುಪ್ರದಿ ಮಾಡುವುದು ಅವಶ್ಯಕವೆಂದು ಪರಿಗಣಿಸಿದೆ.

ಆದ್ದರಿಂದ ಈ ವಿಧೇಯಕ.

ಆಧ್ಯಾತ್ಮಿಕ ಜ್ಞಾಪನ ಪತ್ರ

ಪ್ರಸಾದಿತ ಶಾಸನಾತ್ಮಕ ಕ್ರಮವು ಯಾವುದೇ ಹೆಚ್ಚಿನ ವೆಚ್ಚವನ್ನು ಒಳಗೊಂಡಿರುವುದಿಲ್ಲ.

**ಆರ್. ಅಶೋಕ
ಕಂದಾಯ ಮಂತ್ರಿ**

**ಎಂ.ಕೆ. ವಿಶಾಲಾಕ್ಷ್ಮೀ
ಕಾರ್ಯದರ್ಶಿ
ಕನಾಂಟಿಕ ವಿಧಾನಸಭೆ**



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
THIRTEENTH SESSION

THE KARNATAKA STAMP (THIRD AMENDMENT) BILL, 2022
(LA Bill No. 24 of 2022)

A Bill further to amend the Karnataka Stamp Act, 1957.

Whereas it is expedient further to amend the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy third year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Stamp (Third Amendment) Act, 2022.

(2) It shall come into force at once.

2. Amendment of Schedule.- In the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957), in the schedule, in article 52, in clause (d),-

(i) in the proviso for the word “and” the word “or” shall be substituted; and

(ii) after the proviso as so amended the following shall be inserted, namely:-

“Explanation: For the purpose of this clause “**Trust**”means “a trust shall include any entity that has been registered under the provisions of section 12AA or 12AB of the Income Tax Act 1961 (Central Act No 43 of 1961).”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka Stamp Act, 1957 (Karnataka Act 34 of 1957) to give “**Explanation**” for the “**Trust**” as under the provisions of section 12AA or 12AB of the Income Tax Act 1961 (Central Act No 43 of 1961).

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

R. ASHOKA
Minister for Reveue

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE
EXTRACT FROM THE KARNATAKA STAMP ACT, 1957
(Karnataka Act 34 of 1957)

XXX	XXX	XXX
SCHEDULE		
XXX	XXX	XXX

52. Transfer.- (whether with or without consideration),

<ul style="list-style-type: none"> (a) of debentures, being Marketable securities, whether the debenture is, liable to duty or not Consideration equal to the face (b) of any interest secured by a bond, mortgage deed or policy of insurance,- <ul style="list-style-type: none"> (i) if the duty on such bond, mortgage or policy does not exceed twenty -two rupees and fifty paise (ii) in any other case (c) of any property under section 25 of the Administrator Generals Act, 1963 (d) of any trust property from one trust to another trust or from Trust to trustee or beneficiary, or from trustee to trust or trustee or beneficiary, as the case may be. 	<p>Fifty paise for every rupees one hundred or part thereof subject to a maximum of one thousand rupees value of the debenture.</p> <p>The duty with which such bond, mortgage deed; or policy of insurance is chargeable.</p> <p>One hundred rupees</p> <p>One hundred rupees</p> <p>The same duty as a conveyance under Article 20 (1) on the Market value of the property (which is the subject matter of such transfer) or consideration for such transfer, whichever is higher.</p> <p>Provided that for the public religious and charitable trusts, the duty for such transfer shall be rupees one thousand.</p>
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<p>Exemption</p> <p>Transfers by endorsement</p> <ul style="list-style-type: none"> (a) Of a bill of exchange, cheque or promissory note (b) Of a bill of leading, delivery order, warrant for goods or other mercantile document of title to goods. (c) Of a policy of insurance (d) Of securities of the Central Government or of State Government (See also section 8) 	
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